

O.A. 391 of 2001

notification dated 24.7.01(Annexure-A/4) was issued and the Applicant was also entitled to apply for the post provided he fulfills the basic requirement of the post as advertised in that notification.

That being the facts of the case as stated in the counter, filed by the Respondents and which have not been in any way disputed by the applicant by filing rejoinder, we see no merit in this O.A.; which is accordingly dismissed. No costs.

~~19/03/04~~  
 (Manoranjan Mohanty)  
 Member (Judicial)

~~19/3~~  
 (B. N. Som)  
 Vice-Chairman

Copy of order  
 off. 19/3/04 issued  
 to the Counsel  
 for both side.

~~for  
 19/3/04  
 S.D.~~

~~My  
 26/4/04~~

M.A. 2/05 for  
 recall of order  
 off. 19/3/04. G.R.  
 served,  
 (Disposed of after)

~~M  
 22/7/05  
 Bench~~

Order dated 23.2.05

Heard Mr. R.K. Behere, Ld. Counsel  
 for the applicant.

As the matter has been disposed of  
 on merit by us by our order dated 19/3/04

On merit, applicant is advised to  
 take further action as per law laid  
 down in this regard.

M.A. 2/05 is disposed of.

~~Member (J)~~

~~vice-chairman  
 23/2/05~~